[ RAJYA SABHA ]

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) to (c). A deputation of prominent industrialists saw the Prime Minister on March 18. They discussed with him various tax proposals and more specially the Super Profits Tax. There was no discussion on any other subject.

SINO-PAK BORDER AGREEMENT

•176. SHRI A. D. MANI: SHRI KRISHAN DUTT:

Will the PRIME MINISTER be pleased to state:

(a) whether any reply has been received from the Government of Pakistan or the United Nations regarding the protest lodged by the Indian Government on March 16, 1963 regarding the signing of a border agreement by Pakistan with China, involving territories in the Pakistan held part of Kashmir; and

(b) if so, what are the details of the reply?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) No reply has been received by the Government of India. The Permanent Representative of Pakistan to the United Nations has, however, on April 11, 1963, sent a communication to the President of the Security Council with reference to Government of India's crotest dated March 6, 1963.

(b) Copies of the communication dated April 11, 1963 from the Representative of Pakistan, together with copies of Government of India's protest dated March 16, 1963, are placed on the Table of the House. [See Appendix XLIII, Annexure No. 14.]

Report of Committee of Distribution of National Income

\*177.  $\begin{cases} SHRI A. B. VAJPAYEE; \\ SHRI ARJUN ARORA; \end{cases}$ 

Will the Minister of PLANNING be

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to Starred Question No. 466 in the Rajya Sabha on the 19th March, 1963 and state whether the Committee on Distribution of National Income headed by Professor Mahalanobis has suce submitted its report?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): NO.

REDUCTION IN ADMINISTRATIVE AND INSPECTION CHARGES UNDER E.P.S.

\*178. SHRI BABUBHAI M. CHINAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether administrative and inspection charges under the Employees' Provident Funds Scheme have been reduced in case of industries where the rate of contribution has been statutorily increased from  $6\frac{1}{4}$  to 8 per cent;

(b) if so, which are those industries; and

(c) whether this reduction is applicable in respect of units where the rate of contribution is already 8 per cent and above on voluntary basis?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) The charges have been pegged down at the old level and have not been increased proportionately.

- (b) (i) Cigarettes;
  - (ii) Electrical, mechanical or general engineering products;
  - (iii) Iron and Steel;
  - (iv) Paper-other than handmade paper; and
  - (v) Cement.

(c) Not yet. This is under consideration.